IN THE HIGH COURT OF JHARKHAND AT RANCHI
L.P.A. No. 660 of 2018

Meghnath Jha …. … Appellant

Versus

State of Jharkhand & Ors. ….. … Respondents

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant : Mr. Sheo Kumar Singh, Advocate
For the State : Mr. Sachin Kumar, A.A.G.-II
Mr. Deepak Kr. Dubey, A.C. to A.A.G.-II
Mr. Vibhor Mayank, A.C.
For Respondent No.2 : Mr. S.P.Roy, G.A.-Bihar

Oral Order:
No. 18/ Dated 08.09.2021

Despite several indulgence granted, the compliance of the direction contained in the order dated 23.3.2021 is still awaited.

Let it be noted here that on 23.3.2021, this Court had granted adjournment to the State for such purpose by way of last indulgence, but thereafter also it was adjourned two times, without any affidavit showing compliance of the aforesaid direction.

Today also, request for adjournment is being made on behalf of the respondent-State on the ground of indisposition of learned Additional Advocate General.

On the aforesaid ground, this Court usually grants adjournment, therefore, this matter is being adjourned. However, it is made clear that on or before the next date of hearing, if no affidavit is filed in compliance of the direction contained in the order dated 23.3.2021, then this Court will be compelled to impose exemplary cost upon the State.

Put up this case on 29.09.2021.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

DS/APK